## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:6800 ANSWERED ON:17.05.2012 LOK ADALATS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases taken up and resolved by Lok Adalats in different States during each of the last three years, State-wise;-
- (b) the number of cases still pending with Lok Adalats during the last three years, State-wise;
- (c) the compensation awarded by Lok Adalats during the said period;
- (d) whether due to large number of pending cases in the courts, the system of calling Lok Adalat only once in the year could be revised to have it more than once in a year; and
- (e) if so, the details thereof and if not, the reasons for the same?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a) A statement showing the number of cases settled in Lok Adalats in different States during each of the three calendar years viz. 2009, 2010 and 2011, State-wise is given in Annexure `A`.
- (b) Cases do not remain pending in the Lok Adalats. If the pending cases are not settled, they are sent back to the court. If the prelitigative disputes are not settled in the Lok Adalat, the parties are advised to take the remedy in the court of law.
- (c) A statement showing the compensation awarded by Lok Adalats in respect of Motor Accidents Claims Tribunal (MACT) cases during each of the last three calendar years viz, 2009, 2010 and 2011, State-wise is given in Annexure `B`.
- (d)& (e) Lok Adalats are not being conducted once in a year. This is a continuous process and Lok Adalats are organised on need-based, approach. However, in order to reduce the pendency in courts, the legal services institutions under the Legal Services Authorities Act, 1987organise mega Lok Adalats where a large number of cases pending in courts are taken up for settlement.